

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**RA No.103/2019  
in  
OA No.1487/2016**

This the 25<sup>th</sup> day of April, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

R. D. Gupta ... Applicant

Versus

Union of India & others ... Respondents

**O R D E R (in circulation)**

**Justice L. Narasimha Reddy, Chairman :**

The applicant has no regard for truth at all. Though he held a senior position in the Income Tax Department, the experience of this Tribunal shows that he is prepared to stoop down to any level, to protect himself from the disciplinary proceedings.

2. The applicant filed not only OA No.2023/2016, but also OA No.1487/2016 challenging the disciplinary proceedings. He engaged an Advocate. Depending on his convenience, and according to strategy, he used to take his help, or to disengage him. When OA No.2023/2016 was also

made part of the batch, the applicant got that separated, and argued it himself. He did not insist on OA No.1487/2016 being separated. Even when he argued the other OA in person, he indulged in all dramatics. Utmost patience and restraint was shown towards him. On the one hand, he used to state that he disengaged his Advocate, and, on the other, he used to take active help from him.

3. Be that as it may, every contention and plea raised by and on behalf of the applicant was taken into account.

4. We do not find any merit in the Review Application. The same is accordingly dismissed, in circulation.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

/as/